DEPARTMENT OF COMMUNICATIONS (SHRI SHER SINGH) : (a) The amount payable in a 10 year C.T.D. account of Rs. 50.00 denomination is Rs. 7,650/- in respect of an account opened after 1-4-1970.

(b) The information which is not readily available will be collected through the Department of Banking, Ministry of Finance.

(c) The special concession of Income-tax rebate available on deposits in a 10 Year account or a 15-Year account of a Post Office Savings Bank Cumulative Time Deposit account has not been extended to recurring deposits made with the banks.

(d) Withdrawals from a CTD account are allowed under the conditions prescribed in the rules but the depositor has to pay interest on the amount withdrawn till it is repaid during the currency of the account otherwise the amount withdrawn together with interest upto the date of maturity of the account is deducted from the amount payable at the time of closure of the account. Premature closure of an account is not permissible under the rules though such closures are allowed in cases of hardship in relaxation of the provisions of the rules. No interest is allowed for such premature closures.

As regards other special facilities offered by banks, the same will be ascertained through the Deptt. of Banking, Ministry of Finance to see if these are enjoyed by the depositors in the Post Offices Savings Banks.

(e) The maturity value has been increased for accounts opened after 1-4-70. For example, previously, the amount payable in a 10-Year account of Rs. 50.00 denomination was Rs. 7,500/-and this has been enhanced to Rs. 7,650/-. The maturity values of the accounts opened before 1-4-1970, but maturing after the said date, have also been increased. Moreover, in respect of a CTD account maturing on or after 1-4-1968, if the repayment is not claimed on maturity, simple interest on the maturity value at the rates applicable to an ordinary S.B. deposits is allowed for a maximum period of 2 years.

मध्य प्रदेश में कर्मचारी भविष्य निधि को देय राशियां

4980. **श्री हुकम चन्द कछवाय** : क्या **श्रम तथा पुनर्वास** मंत्री यह बताने की कृपा करेंगे कि :

(क) इस समय मध्य प्रदेश में कपड़ा मिलों तथा अन्य संस्थाओं पर कर्मचारी भविष्य निधि की कुल कितनी राशि बकाया है ;

(ख) इस सम्बन्ध में सरकार का क्या कार्यवाही करने का विचार है ; और

(ग) प्रत्येक कपड़ा मिल पर कर्मचारी भविष्य निधि की बकाया राशि का ब्यौरा क्या है ?

श्रम तथा पुनर्वास मंत्री (श्री डी० संजीवैया) (क) से (ग). कर्मचारी भविष्य निधि की व्यवस्था का सम्बन्ध कर्मचारी भविष्य निधि अधिनियम, 1952 के अन्तर्गत स्थापित केन्द्रीय न्यासी बोर्ड से है, जो एक स्वायत्त संगठन है और भारत सरकार से इसका सीधा सम्बन्ध नहीं है। एक विवरण, जिसमें भविष्य निधि प्राधिकारियों से प्राप्त सूचना के अनुसार मध्य प्रदेश के उन छूट-न-प्राप्त प्रतिष्ठानों के नाम, जिन पर 30-6-1970 को एक लाख रुपये से अधिक की राशि बकाया थी, तथा बकाया राशि व उसे वसूल करने की कार्यवाही बताई गई है, सभा पटल पर रख दिया गया है। [**ग्रन्थालय में रखा गया। देखिये** संख्या LT—4701/70]

सौ कर्मचारी रखने वाले प्रतिष्ठानों पर कर्मचारी भविष्य निधि योजना लागू करने का प्रस्ताव

4981. **श्री हुकम चन्द कछवाय** : क्या **श्रम तथा पुनर्वास** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उन प्रतिष्ठानों में, जिनमें सौ अथवा इससे अधिक कर्मचारी कार्य करते हैं,